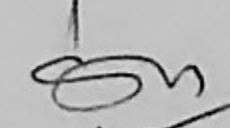
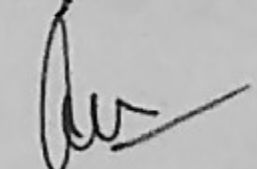


ORDER SHEETO.A/MA/RA/CP NO. 616 OF 2007Applicant/s U.N. SINGH & ORS. Respds. U.O.I & ORSAdvocate for Applicant/s SRI D.P. GUPTA Advocate for Respondent/s SRI PNRAI

Notes of the Registry	Orders of the Tribunal	Sheet No. 09
	<u>03.10.2008</u> Hon'ble Mr. Justice A.K. Yog, J.M. <u>Hon'ble Mr. K.S. Menon, A.M.</u> List on <u>06/01/2009</u>. Meanwhile put up/list before D.R. (J) for complying with General Order, passed today (03.10.2008). Copy of General Order be placed on file. BOC <u>10/2</u>	
<u>Office Note</u> 05.01.09 OA is not admitted. In compliance of Hon'ble Court's order dated 8.6.07, 11.7.08. and 15.9.08 applicant has not been taken steps (like copy of OA and postal stamps) for issue notices so notices could not be issued to respondent No. 1 to 10 so far though the applicant was directed to take steps for taking to issue notices to the respondents No. 1 to 10 as per order dated 11.7.08 and 15.9.08. <u>MAs are Pending</u> MA U/R 4 (5) filed with OA No. 1261/07 is pending. Submitted. P.K.R.	<u>06.01.09</u> Hon' Mr. Justice A.K. Yog, J.M. Hon' Mr. S.N. Shukla, A.M. Learned counsel for the applicant submits that he has no instructions as his clients is not responding inspite of repeated information to them on telephone. Accordingly OA is dismissed in default and for non-prosecution.  A.M.  J.M. /ms/	
	Contd. On Sheet No.	

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